Shrimati Ramulari Sinha put a question whether the award given was in the light of the agreement. I have already answered that question. It was in the light of the compromise agreement between the parties. Some hon. Members enquired whether the employers, mine-owners, gained by not supplying the footware. They gained roughly at the rate of Rs. 25 lakhs per year when they did not supply footware.

Shri A. P. Sharma: The workers lost to that extent.

Shri D. Sanjivayya: Yes. With regard to the role of the officers, I have already said that we have asked them to help the workers so that they may be benefited by the supply of footware.

श्री बागड़ी : अध्यक्ष महोदय, मेरे सवाल का जबाब नहीं आया कि कितने जोड़े मजदूरों को मिल सके? उसके बारे में कतई जबाब नहीं आया है ।

Shri D. Sanjivayya: I can give that information. So far they have supplied 1,78,524 pairs. They have still to supply 58,000.

Mr. Speaker: This discussion is over.

17.38 hrs.

EXPUNCTION OF CERTAIN REMARKS BY A MEMBER

Mr. Speaker: I have to bring to the notice of the House two things. This morning, during the debate, Shri H. N. Mukerjee had referring to Dr. Lohia, said:

> "The leader of the party to which Shri Limaye belongs, that gentleman over there....".

Shri Surendranath Dwivedy (Kendrapara): He is not the leader of the party.

Mr. Speaker: I am reading from the debate. He said:

> "....in my absence, to make allegations against me which were dirty and completely false."

Dr. Lohia, while referring to that, said: **

It is very wrong on the part of a Member to have said like that. At that time I really could not catch it. Otherwise, I would have expunged it then and there. Now, with the permission of the House, I am going to expunge these words.

Shri Bagri (Hissar):

Mr. Speaker: Order, order. What Shri Bagri has said will not go on record.

17.40 hrs.

RE. WRIT PETITION BY A MEMBER

Mr. Speaker: The second question that I have to put to the House is that this morning the House directed me that I should not represent myself or the House before the High Court. After that I have received the summons from the Court at 5 o'clock, they have been delivered to me and the petition as well. There the allegation is that the action of the Speaker in naming the petitioner and of Shri Satya Narayan Sinha in moving the aforesaid notice for his suspension, the petitioner's suspension, was not only against the rules but *mala fides*, as he was—as he says—punished for raising the question of discussing the Secretariat Demands and for his having moved cut motions in that connection.

From the records I find that it was only the "Call attention" notice about Mr. Phizo that was being discussed and Shri Limaye had said:—

> उन्होंने कहा कि क्या यह गवर्नमेंट चीन के आक्रमण पर और फ़िजो की इन एक्टिविटीज पर कोई ठोस कदम उठायेगी या बिल्कुल

**For expunction please see page col. 13810.

***Not recorded.

[अध्यक्ष महोदय]

नपुंसक नीति पर चलेगी । इस पर यह बात चली और बाद में उनको सस्पेंड किया गया । उस वक्त लोक सभा के मैक्केटेग्यिट की डिमांड्ज या कट-मोशन्ज का कोई सवाल नहीं था और न ही उनसे कनेक्टिड कोई चीज हाउस के सामने थी ।

श्री किशन पटनायक (सम्बलपुर) : उस के पहले था ।

श्री अ० प्र० शर्मा (बक्सर) : अध्यक्ष महोदय, हो भी तो क्या है ?

अध्यक्ष महोदय : माननीय सदस्य मुझे सुन तो लें ।

चूंकि उन्होंने हाई कोर्ट में जो एलीगेशन्ज दी हैं, उन में यह भी है कि उन को इसलिए पनिश किया गया कि उन्होंने लोक सभा की डिमांड्ज और कट मोशन्ज का सवाल उठाया था, इसलिए मैं हाउस की इजाजत चाहता हूं कि आप ने मुझे यह डायरेक्टिव तो दिया है कि हम वहां पर पेश नहीं होंगे, लेकिन शायद यूनियन गवर्नमेंट वहां पर पेश हो, तो यह साबित करने के लिए कि यह स्टेटमेंट बिल्कुल गलत है, यह रिकार्ड तो भेज दिया जाये ।

कुछ माननीय सदस्य : जी हां ।

17.43 hrs.

The Lok Sabha then adjourned till Eltven of the Clock on Monday, May 10, 1965/Vaisakha 20, 1887 (Saka)

GMGIPND—LS II—612(Ai)LS—9-6-65—970.